

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1988/98

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New Delhi this the 18th day of December, 1998.

Hon'ble Shri S.P. Biswas. Member(A)

Shri Pani Ram,
S/o Sh. Chatur Ram,
R/o B-462 B Sector-19,
Noida.

..... Applicant

(through Sh. Surinder Singh, advocate)

versus

1. Union of India through
the General Manager,
Northern Railway Headquarters,
Baroda House,
New Delhi-1.

2. The Divl. Railway Manager,
Delhi Division, Headquarters,
New Delhi.

3. The Station Superintendent,
Delhi Railway Station,
Delhi.

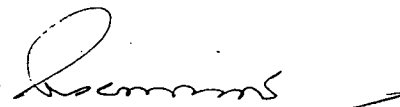
4. Shri Shanti Narain,
Member Traffic,
Railway Board,
Rail Bhawan,
New Delhi-1.

..... Respondents

(through Shri R.L. Dhawan, advocate)

ORDER(ORAL)

The learned counsel for the applicant seeks permission to withdraw the case for having received the necessary relief at the hands of the respondents. Permission is granted. The case is disposed of as having withdrawn.


(S.P. Biswas)
Member(A)